

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:1814  
ANSWERED ON:01.08.2003  
ALLOTMENT OF KEROSENE TO KERALA  
V.S. SIVAKUMAR

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether the Kerala has requested the Union Government to reconsider the restoration of monthly allotment of kerosene in the context of reduced monthly allotment to the State; and

(b) if so, the details thereof and the action taken by the Government thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION ( SHRI S. MAHARIA )

(a): Yes, Sir.

(b): In 2002, Government took a policy decision on allocation of SKO to the States/ Union Territories based on LPG connections released in each of the State/Union Territory. Accordingly, Government has been reducing the Kerosene allocation to various States/UTs taking into account the number of LPG connections released in each of the State/UT. In view of the above, the request of Government of Kerala could not be acceded to.